G.S.R. 35/Ess.Com./Sugarcane.—In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following Order, namely:—

(1) This Order may be called the Sugarcane (Control) Amendment Order, 1967.

(2) In the Sugarcane (Control) Order, 1966, for sub-clause (g) of clause 2, the following sub-clause shall be substituted, namely:—

“(g) ‘price’ means the price or the minimum price fixed by the Central Government from time to time for sugarcane delivered—

(i) to a sugar factory at the gate of the factory or at a sugarcane purchasing centre; or

(ii) to a khandasari unit;”.


[No. 2-26/66-S.Py.]